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Title: Introduction of the Land Acquisition Rehabilitation and Resettlement Bill, 2011.

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): Mr. Deputy-Speaker, Sir, I beg to move for leave to introduce a Bill to ensure a humane, participatory, informed, consultative and transparent process for land acquisition for industrialization, development of essential infrastructure facilities and urbanization with the least disturbance to the owners of the land and other affected families and provide just and fair compensation to the affected families whose land has been acquired or proposed to be acquired or are affected by such acquisition and make adequate provisions for such affected persons for their rehabilitation and resettlement and for ensuring that the cumulative outcome of compulsory acquisition should be that affected persons become partners in development leading to an improvement in their post acquisition social and economic status and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to ensure a humane, participatory, informed, consultative and transparent process for land acquisition for industrialization, development of essential infrastructure facilities and urbanization with the least disturbance to the owners of the land and other affected families and provide just and fair compensation to the affected families whose land has been acquired or proposed to be acquired or are affected by such acquisition and make adequate provisions for such affected persons for their rehabilitation and resettlement and for ensuring that the cumulative outcome of compulsory acquisition should be that affected persons become partners in development leading to an improvement in their post acquisition social and economic status and for matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI JAIRAM RAMESH: Sir, I introduce the Bill.

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